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मंत्रिस्तरीय सचिवालय

बालकृष्णना

नई दिल्ली, 31 अक्टूबर, 2019

का.वा. 3964(१) राष्ट्रपति, संविधान के अनुसार 77 के खण्ड (३) द्वारा प्रदत्त शक्तियाँ का प्रयोग करते हुए, भारत सरकार (कार्य-आवंटन) नियम, 1961 का और संशोधन करने के लिए, निम्नलिखित नियम बनाते हैं, अवांत:-

1. (१) इन नियमों का संशोधन नाम भारत सरकार (कार्य-आवंटन) तीन भी वाचनवार संशोधन नियम, 2019 तैयार है।
   (२) ये तृतीय प्रकाश होगा।

2. भारत सरकार (कार्य-आवंटन) नियम, 1961 में-
   (१) प्रम्भ अनुसार में, "17. गृह मंत्रालय" शीर्षक के अधीन, "(५) जम्मू तथा कश्मीर विभाग" उप-शीर्षक के खण्ड पर, निम्नलिखित उप-शीर्षक रखा जाएगा, अवांत:-
   "(५) जम्मू, कश्मीर और लद्दाख विभाग";
   (२) द्वितीय अनुसार में, "पृथ्वी मंत्रालय" शीर्षक के अधीन, " क. जम्मू तथा कश्मीर विभाग" उप-शीर्षक और उसके अधीन प्रविधियों के खण्ड पर, निम्नलिखित उप-शीर्षक और प्रविधियों रखी जाएंगी, अवांत:-
   "क. जम्मू, कश्मीर और लद्दाख विभाग"

क. सामान्य:

1. संविधान के भाग VIII में अंतर्भूत उपबंधों के नियमों में संच सरकार के कार्य क्षेत्र में आने वाले सभी मामले, जिनमें तक वे, व्यापारिक, जम्मू-कश्मीर संच राज्यक्षेत्र या लद्दाख संच राज्यक्षेत्र को लागू होते हैं, मिलवा, ऐसे सभी मामलों के, जिनकी इन नियमों के अधीन भारत सरकार के किसी अन्य मंत्रालय/विभाग की विनिर्देश रूप से सौगात गया है।

2. जम्मू-कश्मीर पुनर्गठन अधिनियम, 2019 (2019 का 34) के उपबंधों के नियमों में संच राज्यक्षेत्र के कार्य क्षेत्र में आने वाले दोनों संच राज्यक्षेत्रों से संबंधित सभी मामले मिलवा, ऐसे सभी मामलों के, जिनकी इन नियमों के अधीन भारत सरकार के किसी अन्य मंत्रालय/विभाग की विनिर्देश रूप से सौगात गया है।

5677 GI/2019 (१)
1. (1) These rules may be called the Government of India (Allocation of Business) Three Hundred and Fifty Second Amendment Rules, 2019.

(2) They shall come into force at once.

2. In the Government of India (Allocation of Business) Rules, 1961—

(A) in THE FIRST SCHEDULE, under the heading “17. Ministry of Home Affairs (Grih Mantralaya)”, for the sub-heading “(v) Department of Jammu and Kashmir Affairs (Jammu tatha Kashmir Vibhag)”, the following sub-heading shall be substituted, namely:—

“(v) Department of Jammu, Kashmir and Ladakh Affairs (Jammu, Kashmir aur Ladakh Vibhag)”;

NOTIFICATION

New Delhi, the 31st October, 2019

S.O. 3964(E).—In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:

3. accordingly, as amended by rules made under clause (2) of article 239 of the Constitution, applications for the registration of companies shall be made in the prescribed manner and also for the purpose of registration of companies, the following sub-rules shall be substituted:

4. In the Government of India (Allocation of Business) Rules, 1961,

5. In the Government of India (Allocation of Business) Rules, 1961,

6. In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:

7. In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:

8. In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:

9. In exercise of the powers conferred by clause (3) of article 77 of the Constitution, the President hereby makes the following rules further to amend the Government of India (Allocation of Business) Rules, 1961, namely:

CABINET SECRETARIAT

[Attention: 1/21/15/2019-मंत्रि रजना शाह, अपर सिचव]
(B) in THE SECOND SCHEDULE, under the heading “MINISTRY OF HOME AFFAIRS (GRIH MANTRALAYA)”, for the sub-heading “E. DEPARTMENT OF JAMMU AND KASHMIR AFFAIRS (JAMMU TATHA KASHMIR VIBHAG)” and the entries thereunder, the following sub-heading and entries shall be substituted, namely:–

“E. DEPARTMENT OF JAMMU, KASHMIR AND LADAKH AFFAIRS (JAMMU, KASHMIR AUR LADAKH VIBHAG)

A. General:

1. All matters falling within the purview of the Union Government in terms of provisions contained in Part VIII of the Constitution, in so far as these are applicable to the Union territory of Jammu and Kashmir or Union territory of Ladakh, as the case may be, except all such matters as have been specifically assigned under these rules to any other Ministry or Department of the Government of India.

2. All matters falling within the purview of the Union Government in terms of the provisions of the Jammu and Kashmir Reorganisation Act, 2019 (34 of 2019) relating to both the Union territories, except all such matters as have been specifically assigned under these rules to any other Ministry or Department of the Government of India.

3. All matters relating to the Union territory of Jammu and Kashmir or Union territory of Ladakh, as the case may be, including counter terrorism within the Union territory of Jammu and Kashmir and coordination with the Ministry of Defence as regards manning and managing the Line Of Control between India and Pakistan, but excluding those with which the Ministry of External Affairs is concerned.


5. Delegation of powers of State Government and Central Government under various enactments to the Administrator or the Lt. Governor of the Union territory of Jammu and Kashmir or the Union territory of Ladakh, as the case may be, under article 239 of the Constitution.

B. Provisions specific to the Union territory of Ladakh:

6. Making of Regulations under article 240 of the Constitution for peace, progress and good government of the Union territory of Ladakh.

7. All matters enumerated in the State List and concurrent List in so far as any such matter concerns the said Union territory, except all such matters as have, under these rules, been specifically assigned to any other Ministry or Department of the Government of India.

8. General Questions relating to public services in the Union territory of Ladakh and service matters in so far as these fall within the purview of the State Governments.

C. Provisions specific to the Union territory of Jammu and Kashmir:

9. General Questions relating to public services in the said Union territory and service matters relating to the officers of the Indian Administrative Service and the Indian Police Service serving in connection with the affairs of the said Union territory.”;

RAM NATH KOVIND

PRESIDENT

[F. No. 1/21/15/2019-Cab.]

RACHNA SHAH, Addl. Secy.